

**HIGH COURT OF MADHYA PRADESH****M.Cr.C. No.42350/2020**

Jitendra Vs. State of M.P.

**Indore, Dated:25.11.2020**

Shri B.L. Yadav, learned counsel for applicant.

Shri. Amol Shrivastava, learned counsel for respondent/State.

Heard on the question of grant of bail through video conferencing.

Notice of this application was served on the State counsel. Case diary as per the direction of this Court has been produced and it has been perused.

The applicant is facing trial for the offence punishable under Section 365, 323, 506/34 of the IPC registered with Police Station Nalkheda, Distt. Agar (Malwa) in Crime No.204/2020.

Learned counsel for the applicant submits that as per the prosecution case Punam and Dinesh had come in motor cycle and had called Kalu and thereafter one Maruti vehicle had stopped in which three persons were there and Kalu was allegedly abducted. He further submits that the main accused Punam has been granted bail by this Court by order dated 14/10/2020 passed in M.Cr.C. No.32406/2020 and Dinesh has been granted bail by order dated 14/10/2020 passed in M.Cr.C. No.37123/2020. He further submits that the present applicant has not been named in the FIR nor any allegation in the statements of witnesses recorded u/S.161 of the Cr.P.C has been made against him and he has been implicated only on the basis of memorandum recorded u/S.27 of the Evidence Act. He further submits that the applicant is in custody since 8/8/2020.

The investigation is complete, challan is filed and trial is likely to take time.

In reply learned counsel for State has opposed the grant of bail.

On perusal of the case diary and considering the material pointed out by learned counsel for parties, I find prima facie force in the submissions made by the counsel for applicant. Hence I am of the considered view that the application for grant of bail deserves to be allowed and is accordingly allowed.

The applicant is directed to be released on bail on his furnishing a personal bond in the sum of Rs.35,000/- (Rupees Thirty Five Thousand) with one surety in the like amount to the satisfaction of the Trial Court for his appearance as and when directed.

The applicant will attend each hearing of his trial before the Trial Court out of which this bail arises. Any default in attendance in Court would also result in cancellation of the bail granted by this Court.

Certified copy as per rules.

**(PRAKASH SHRIVASTAVA)**  
**Judge**

**vm**